CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 844/2017 O.A No. 4364/2015

New Delhi, this the 19th day of July, 2018

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Mr. R. N. Jindal
Aged about 59 years
Scientist-F,
S/o. Sh. R. K. Jindal
R/o. Flat No. 50, Jai Laxmi Aawas,
Plot No. 59, I.P. Extension,
Delhi – 110 092.

Posted at:

Ministry of Environment, Forest and Climate Change, 2nd Floor, Vayu Block, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110 003.

M. Salahuddin
Aged about 59 years,
Scientist – F,
S/o. Late Shri M. Akhter Hussain
R/o. Muzammil Mangil Compound,
Civil Lines, Aligarh – 200 001.

Posted at:

Ministry of Environment, Forest and Climate Change, 2nd Floor, Prithvi Block, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110 003.Petitioners

(By Advocate: Ms. Kheyali Sarkar for Mr. R. K. Kapoor)

Versus

 Shri C. K. Mishra, Secretary (MoEF&CC), Ministry of Environment, Forest and Climate Change, Government of India, 4th Floor, Prithvi Block, Indira Parvayaran Bhawan, Jorbagh Road, New Delhi -110 002. Shri Ajay Mittal, Secretary
Ministry of Personnel,
Public Grievances & Pensions,
(Department of Personnel & Training),
Forest and Climate Change,
Government of India,
North Block,
New Delhi – 110 001.

....Respondents

(By Advocate : Mr. Manjeet Singh Reen)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman:

The petitioners filed O.A 4364/2015 before this Tribunal claiming relief in the context of promotion. The O.A was allowed through order dated 10.03.2017 granting certain reliefs.

- 2. This Contempt Petition is filed complaining that the respondents did not extend the relief to them so far.
- 3. Heard Ms. Kheyali Sarkar, learned counsel for the petitioners and Mr. Manjeet Singh Reen, learned counsel for the respondents.
- 4. It is now brought to our notice that the respondents filed W.P (C) No. 7171/2008 before the Hon'ble High Court challenging the order in the O.A and that on 13.07.2018 the Hon'ble High Court has stayed the operation of the order.
- 5. A copy of the order passed by the Hon'ble High Court is placed before us. Once order passed in the O.A has been stayed by the High Court, it cannot be expected to be

implemented. We, therefore, close the C.P. leaving it open to the petitioners to pursue the further remedies depending upon the outcome of the Writ Petition in the High Court.

(Aradhana Johri) Member (A) (Justice L. Narasimha Reddy) Chairman

/Mbt/